

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India Applicant/petitioner
Vs.
Era Infra Engineering Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 25.04.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the Financial Creditor: Mr. Nesar Ahmad, PCS
Mr. Hitesh Joshi, PCS
Mr. Ahsan Ahmad, Advocate with Mr. Rajesh
Kumar, AGM

For the Respondent: Mr. Kapil Sankhla, Ms. Meghna Sankhla, Mr.
Mayank Wadhwa, Mr. Sumit Purohit and Ms.
Akshara Chauhan, Advocates

ORDER

Arguments heard. Order reserved.

Written submissions by the respondent confined to two-three pages shall be filed within two days.

Sd/—

(M.M.KUMAR)
PRESIDENT

Sd/—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)